

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1657  
ANSWERED ON TUESDAY THE 6<sup>TH</sup> AUGUST, 2024**

**INCREASED RESOLUTION TIME IN INSOLVENCY AND BANKRUPTCY CASES**

**QUESTION**

**1657. Shri Ryaga Krishnaiah:**

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is aware of the increased resolution time well beyond the stipulated 330 days in the insolvency and bankruptcy sector;
- (b) if so, the details thereof and the reasons for the increase in resolution time; and
- (c) the measures Government has taken or plans to take in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER  
OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[HARSH MALHOTRA]**

- (a) & (b): According to the data available with the Insolvency and Bankruptcy Board of India (IBBI), as of June 30, 2024, the number of ongoing corporate insolvency resolution processes (CIRPs) are 1973. Out of these, 1,249 cases have exceeded 330 days. The 330-day timeline is exclusive of extensions granted by the National Company Law Tribunal (NCLT) and time spent in legal proceedings related to the resolution process. Increase in resolution time is attributable to associated litigation on account of increased number of interlocutory applications.
  
- (c): To strengthen the process of Insolvency Resolution, the Government has made six Amendments to the Insolvency and Bankruptcy Code, 2016, since inception. Further, during the financial year 2023-24, 12 amendments to various regulations and model bye laws were carried out proactively, thereby effectuating about 86 changes in the regulatory framework. The Government is taking necessary steps to strengthen the NCLT infrastructure, including filling up of vacancies of NCLT/NCLAT.

\*\*\*\*\*